

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1411 of 2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Sheharyar Shafi
S/O Mohd Shafi Rather
R/O EP Hut No. 3, Baghat Barzulla, Tehsil South Chanapora, District Srinagar

vide notification No. 1600 of 2021/RG dated 18.12.2021 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28851-58 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Sheharyar Shafi, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1412 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Salma Jan
D/O Gh. Nabi Baba
R/O Danger pora, Tehsil & District Anantnag

vide notification No. 846 of 2025/RG/LP dated 13.03.2025 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration
@

No: 28859-66 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Salma Jan, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1413 of 2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Urisa Jan

D/O Peer Mohammad Rafiq

R/O Iqra Colony Batamaloo, Tehsil South Srinagar, District Srinagar

vide notification No.350 of 2023/RG/LP dated 14.02.2023 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 06/07/26
(Syed Muftaba Hussain)
Registrar Administration
A *8*

No: 28867-74 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, Srinagar.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, Srinagar.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Urisa Jan, Advocate**
.....for information and necessary action.

Muftaba 06/07/26
Registrar Administration
A *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14149/2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Basharat Hussain Khan Gojar
S/o Ghulam Noorani Khan Gojar
R/o Chapran Aragam, Tehsil & District Bandipora

vide notification No. 3039 of 2024/RG/LP dated 12.12.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28875-82 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Basharat Hussain Khan Gojar**, Advocate
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1415 of 2026/RG/LP Dated: 08.07.2026

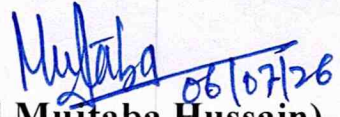
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Sabiqah Feroz Qadri
D/O Feroz Ahmad Qadri
R/O Daulat Abad Nowpora, Tehsil Khanyar, District Srinagar

vide notification No. 2028 of 2023/RG/LP dated 12.09.2023 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

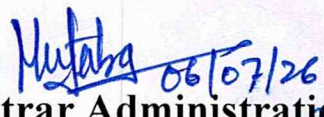
By Order


(Syed Muftaba Hussain)
Registrar Administration

No: 28883-90 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, Kashmir Advocate Association, **Srinagar**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Sabiqah Feroz Qadri, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14169/2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Jameela Bano
R/O Khanizaman Tonooly Gojar
R/O Halwadi Aragam Tehsil & District Bandipora

vide notification No. 2563 of 2024/RG/LP dated 23.10.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28891-98 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Bandipora**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Bandipora**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Jameela Bano, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1417 of 2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anisah Ahad
D/O Abdul Ahad Mailk
R/O Qasba Khull, Tehsil Damhal Hanji Pora, District Kulgam

vide notification No. 1163 of 2024/RG/LP dated 22.07.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28899-906 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kulgam.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kulgam.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anisah Ahad, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1418 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Tanveer Ahmad Ganaie
S/O Mohdammad Hashim Ganaie
R/O Surasyar Tehsil Chadoora District Budgam

vide notification No. 943 of 2024/RG/LP dated 31.05.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28907-14 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Budgam**.
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Budgam**.
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Tanveer Ahmad Ganaie, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1419 of 2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mohd Athar
S/O Mohd Altaf Bhat
R/O Village Ruhu, Darsgah Colony Tehsil & District Anantnag

vide notification No. 1918 of 2022/RG/LP dated 14.11.2022 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28915-22 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Anantnag.**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Anantnag.**
5. CPC e-Courts, High Court of J&K and Ladakh, Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mohd Athar, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 14208/2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Mudasser Hussain Naik
S/O Shri Abdul Rashid Naik
R/O Dalwah, Tehsil Gool, District Ramban.

vide notification No.176 of 2023/RG/LP dated 13.02.2023 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28923-30 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Ramban**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Ramban**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Mudasser Hussain Naik, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1421 of 2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Lubna Tariq
D/O Shri Tariq Ahmad Rather
R/O Jawahar Nagar, Tehsil Amira Kadal, District Srinagar

vide notification No. 809 of 2025/RG/LP dated 12.03.2025 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration
2 *8*

No: 28931-38 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Srinagar**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Srinagar**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Lubna Tariq, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration
2 *8*

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1422 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Rohini Khajuria
D/O Shri Vidya Sagar Khajuria
R/O Village Lohri Chak, Tehsil Marh, District Jammu

vide notification No.1534 of 2025/RG/LP dated 16.05.2025 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28939-46 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Jammu**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Rohini Khajuria, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1423 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Lakshmi Raman

S/O Shri Jagdish Chander

R/O Purmandal, Tehsil Bari Brahamana, District Samba

vide notification No. 71 of 2022/RG/LP dated 24.02.2022 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration
e *8*

No: 28947-54 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Lakshmi Raman, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration
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HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1424 of 2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Riya Verma
D/O Shri Kewal Krishan
R/O Ward No. 6, H.No.59, Tehsil Vijaypur District Samba

vide notification No. 42 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 08/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28955-62 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Samba**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Samba**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Riya Verma, Advocate**
.....for information and necessary action.

Mujtaba 08/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1425 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Anjali Sharma
D/O Shri Ashok Sharma
R/O Parangoli Tehsil Dinga Amb District Kathua

vide notification No. 59 of 2025/RG/LP dated 08.01.2025 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28963-70 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Anjali Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1426 of 2026/RG/LP Dated: 08.07.2026

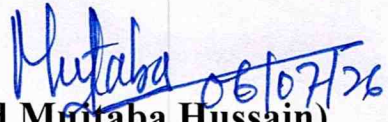
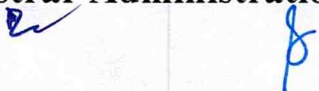
Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Tania Angral
D/o Shri Daleep Kumar
R/o Chack Nathal, Tehsil Marheen District Kathua

vide notification No. 2990 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal/extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

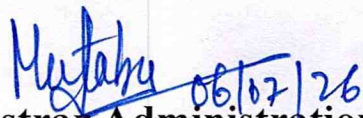
By Order


(Syed Muftaba Hussain)
Registrar Administration


No: 28971-78 RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Tania Angral, Advocate**
.....for information and necessary action.


Registrar Administration


HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1427 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Vanshika Sharma
D/o Shri Sarveshwar Sharma
R/o Ward No. 13, Tehsil and District Kathua

vide notification No. 2995 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28979-86 RG/LP Dated: 08.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Vanshika Sharma, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

* * *

**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1428 of 2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Heena Riaz
D/o Shri Riaz Ahmed Butt
R/o Sazan, Bajarni Tehsil Bhagwah District Doda

vide notification No. 3015 of 2024/RG/LP dated 09.12.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order


(Syed Mujtaba Hussain)
Registrar Administration

No: 28987-94 RG/LP Dated: 08.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Doda**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Heena Riaz, Advocate**
.....for information and necessary action.


Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1429 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Ms. Saima Kouser
D/o Shri Mohd. Bashir
R/o Village Dodasan Bala Tehsil Thanamandi Distict Rajouri

vide notification No. 2973 of 2024/RG/LP dated 06.12.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

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Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 28995-9902 RG/LP Dated: 08.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Rajouri**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Ms. Saima Kouser, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1430 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Puru Anand

S/O Shri Joginder Anand

R/O H.No. 659, Near Chib Saw Mill Subhash Nagar, Tehsil & District Jammu

vide notification No. 2137 of 2024/RG/LP dated 4.09.2024 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Muftaba 06/07/26
(Syed Muftaba Hussain)
Registrar Administration

No: 29003-10 RG/LP Dated: 08.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, J&K High Court Bar Association, **Jammu**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Puru Anand, Advocate**
.....for information and necessary action.

Muftaba 06/07/26
Registrar Administration

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1431 of 2026/RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Shabab Kafeel
S/O Shri Kafeel Ahmed Khan
R/O Kalaban, Kote Qusba, Tehsil Mendhar, District Poonch

vide notification No. 1348 of 2021/RG dated 17.11.2021 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration
8

No: 29011-18 RG/LP Dated: 08.07.2026

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2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Poonch**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Shabab Kafeel, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration
8

HIGH COURT OF JAMMU & KASHMIR AND LADAKH AT SRINAGAR
(Exercising powers of Bar Council under Section 58 of the Advocates Act, 1961)

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**EXTENSION
OF PROVISIONAL ENROLLMENT**

NOTIFICATION

No: 1432-2026 /RG/LP Dated: 08.07.2026

Provisional admission granted under Advocates Act, 1961 in favour of

Mr. Darshan Singh
S/O Shri Bir Singh
R/O Ward No.6, near GPS, (Sitti Banni), Tehsil Bani, District Kathua

vide notification No. 1025 of 2023/RG/LP dated 01.06.2023 for a period of one year has been extended till 31.07.2027 after condoning the delay subject to the verification of his/her Certificates/LL.B Degrees from the concerned University and verification of his/her character and antecedents from the CID.

The renewal / extension of provisional licence/enrollment must be sought before the date of expiry unless the absolute/final enrollment as an Advocate is ordered there before.

By Order

Mujtaba 06/07/26
(Syed Mujtaba Hussain)
Registrar Administration

No: 29019-26 /RG/LP Dated: 08.07.2026

Copy forwarded to the: -

1. Principal District and Sessions Judge, **Kathua**
2. Secretary, Bar Council of India, New Delhi.
3. Manager, Government Press, Jammu/Srinagar for publication in the next issue of Government Gazette.
4. President, District Court Bar Association, **Kathua**
5. CPC e-Courts, High Court of J&K and Ladakh, Jammu/Srinagar for uploading on the official website.
6. Incharge Libray, High Court Wing Jammu/Srinagar for information and also keeping record of the same.
7. **Mr. Darshan Singh, Advocate**
.....for information and necessary action.

Mujtaba 06/07/26
Registrar Administration